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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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No.14] HYDERABAD, THURSDAY, DECEMBER 19, 2024.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 19th December, 2024

L. A. BILL No. 14 OF 2024.

A BILL FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

Be it enacted by the Telangana State Legislature in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2024.

(2) It shall be deemed to have come into force with effect from 03-10-2024.

Short title
and
commence-
ment.

B. 166 (Pc)

[1]

Insertion
of new
section
374-B.

2. In the Greater Hyderabad Municipal Corporation Act, 1955, after section 374-A, the following section shall be inserted, namely,-

Act No. II
1956.

**“Power to
protect the
Assets of the
Corporation
and the
Government.”**

374-B. Notwithstanding anything contained in this Act, it shall be competent for the Government to empower any officer or agency or authority to exercise any of the powers of the Corporation and the Commissioner vested in them by or under this Act to protect public assets like roads, drains, public streets, water bodies, open spaces, public parks, etc vested in the Corporation or under State Government and preserve them from any kind of encroachments, in the manner prescribed by the Government as it deems fit from time to time, for the purpose of Disaster Response and Protection of public assets”.

Repeal and
savings.
Ordinance
No. 4 of
2024.

3. (1) The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2024 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Greater Hyderabad Municipal Corporation Act, 1955, as amended by the said ordinance, shall be deemed to have done or taken under the corresponding provisions of the said Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Government of Telangana have considered the importance and contribution of the State Capital to the State's economy. Though in terms of its geographical extent it constitutes just about 0.58% of State's geography (around 650 Sq. Kms out of 1,12,077 Sq. Kms), the region contributes over a third of the State's tax revenue and GSDP, besides being the main source of livelihoods and economic and industrial activity. The Hyderabad City is considered one of the best livable cities in the world by international rating agencies like Mercer on the metrics of World Class infrastructure and "ease of living," etc. and whereas the Hyderabad City is considered preferred investment destination for Fortune 500 companies in the field of Pharma, Biotechnology, IT, ITES, etc., and the city administration is striving to keep this business attractiveness in the years to come by various progressive policies.

Further, the recent heavy rains and floods brought for the vulnerability of the city to the vagaries of nature. The unforeseen contingencies and disasters necessitate the requirement of specialised agencies, whose services can be roped in by the GHMC to strategies and implement effective, resilient systems for natural calamities and disasters. Accordingly, it is considered necessary for strengthening the hands of the GHMC, Hyderabad, which is the local authority concerned with civic administration of the city, to engage the services of such specialised agencies in times of need. Similar necessity is found in respect of the protection of precious community assets like water bodies, greenery, public open spaces, community assets, etc., which have become prone to various kinds of encroachments for want of constant attention from the Civic Body.

It has been considered essential to make necessary amendments to the Greater Hyderabad Municipal Corporation Act, 1955 (Act No. II of 1956), to provide necessary competence to the Commissioner, GHMC, to engage the services of any specialised Agency for the purpose of Disaster Response and Asset Protection.

To achieve the above objectives, the Government have decided to insert a new section 374-B to the Greater Hyderabad Municipal Corporation Act, 1955 (Act No. II of 1956), to empower any officer or agency or authority to exercise any of the powers of the corporation and the Commissioner vested in them by or under this Act to protect public assets like roads, drains, public streets, water bodies, open spaces, public parks, etc. vested in the Corporation or under the State Government and preserve them from any kind of illegal encroachments, in the manner prescribed by the Government as it deems fit from time to time, for the purpose of Disaster Response and Protection of public assets.

As the Legislature of State was not, then, in session, having been prorogued, and to give immediate effect to the above decision, the Governor of Telangana, in exercise of his powers under Article 213 of the Constitution of India, has promulgated the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2024 (Ordinance No. 4 of 2024) on 30.09.2024, and the same has been published in the Telangana Gazette dated the 3rd of October, 2024.

This Bill seeks to replace the said Ordinance.

A. REVANTH REDDY,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill authorize the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table of both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. REVANTH REDDY,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY**

The Greater Hyderabad Municipal Corporation (Amendment) Bill, 2024, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for the consideration and assent under article 200 of the Constitution of India.

A. REVANTH REDDY,
Chief Minister.

DR. V. NARASIMHA CHARYULU,
Secretary to State Legislature.